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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 1111-L.—16th November, 2022.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons and the Financial Memorandum which accompany it, in the *Kolkata Gazette*, the Bill, the Statement of Objects and Reasons and the Financial Memorandum are accordingly hereby published for general information:—

Bill No. 29 of 2022

**THE WEST BENGAL MUNICIPAL CORPORATION
(AMENDMENT) BILL, 2022.**

**A
BILL**

to amend the West Bengal Municipal Corporation Act, 2006.

WHEREAS it is expedient to amend the West Bengal Municipal Corporation Act, 2006, for the purposes and in the manner hereinafter appearing;

West Ben. Act
XXXIX of 2006.

It is hereby enacted in the Seventy-third Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. (1) This Act may be called the West Bengal Municipal Corporation (Amendment) Act, 2022.

*The West Bengal Municipal Corporation
(Amendment) Bill, 2022.*

(Clauses 2 – 7.)

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of section 2 of West Ben. Act XXXIX of 2006.

2. In clause (70) of section 2 of the West Bengal Municipal Corporation Act, 2006 (hereinafter referred to as the principal Act), after the words “the Deputy Mayor”, the words “or the Deputy Mayors” shall be inserted.

Amendment of section 19.

3. In section 19 of the principal Act,—

(1) in sub-section (1), after the words “the Deputy Mayor”, the words “or the Deputy Mayors not exceeding two” shall be inserted;

(2) in sub-section (2), after the words “the Deputy Mayor”, the words “or the Deputy Mayors” shall be inserted;

(3) in sub-section (3),—

(i) after the words “the Deputy Mayor”, the words “or the Deputy Mayors” shall be inserted;

(ii) in the proviso, after the words “the Deputy Mayor”, the words “or the Deputy Mayors” shall be inserted.

Amendment of section 24.

4. In the proviso to sub-section (2) of section 24 of the principal Act, after the words “the Deputy Mayor”, the words “or the Deputy Mayors” shall be inserted.

Amendment of section 28.

5. In section 28 of the principal Act, after the words “the Deputy Mayor”, the words “or the Deputy Mayors” shall be inserted.

Amendment of section 43.

6. In section 43 of the principal Act,—

(1) in sub-section (1), after the words “the Deputy Mayor”, the words “or one of the Deputy Mayors, as may be determined by the Corporation,” shall be inserted;

(2) in sub-section (2), after the words “the Deputy Mayor”, the words “or one of the Deputy Mayors, as may be determined by the Corporation,” shall be inserted.

Amendment of section 47.

7. In clause (a) of sub-section (3) of section 47 of the principal Act, after the words “the Deputy Mayor”, the words “or the Deputy Mayors” shall be inserted.

STATEMENT OF OBJECTS AND REASONS.

It is considered necessary and expedient to amend the West Bengal Municipal Corporation Act, 2006 (West Ben. Act XXXIX of 2006) for the purpose of making provision for appointment of Deputy Mayors not exceeding two for administrative convenience of the Municipal Corporations constituted under the said Act.

2. The Bill has been framed with the above objective in view.

KOLKATA,
The 14th November, 2022.

FIRHAD HAKIM,
Member-in-charge.

*The West Bengal Municipal Corporation
(Amendment) Bill, 2022.*

FINANCIAL MEMORANDUM.

There is financial implication involved in giving effect to the provision of this Bill. Necessary budgetary provision shall be made in consultation with the Finance Department.

KOLKATA,
The 14th November, 2022.

FIRHAD HAKIM,
Member-in-charge.

By order of the Governor,

PRADIP KUMAR PANJA,
*Secy. to the Govt. of West Bengal,
Law Department.*